MOST URGENT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8TH LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(64)/ Power/VS/2022/ 597

Dated: 25.3.2022

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat Delhi – 110054

Sub: Starred Question No.59

Sir,

Please find enclosed copy of reply of the Starred Question No.59 for 29.03.2022 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

(R.S.Samria)

Dy. Director (Power)

Copy to:
1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

विभाग का नाम :— ऊर्जा विभाग विभाग का पता:— आठवां तल, बी विंग, दिल्ली सचिवालय

तारांकित प्रश्न संख्या—59 दिनाँक :— 29.03.2022 प्रश्नकर्ता सुश्री भावना गौड़ क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या पालम विधानसभा क्षेत्र की मधु विहार, राजापुरी तथा विश्वास पार्क नामक अनधिकृत कॉलानियों में से हाई टेंशन वायर हटाने का कोई प्रस्ताव है;	जी नहीं, पालम विधानसभा क्षेत्र की मधु विहार, राजापुरी तथा विश्वास पार्क नामक अनिधकृत कॉलानियों में से हाई टेंशन वायर हटाने का कोई प्रस्ताव उर्जा विभाग में प्राप्त नहीं हुआ है। अनाधिकृत कॉलानियों में एचटी/एलटी लाइन हटाने के लिए शहरी विकास विभाग की पॉलिसी है जिसकी कॉपी संलग्न है। (संलग्नक
ख)	यदि हाँ, तो यह कार्य कब तक आरंभ होगा;	क) उपरोक्तानुसार लागू नही होता।
ग)	क्या बिजली के खंभों से केबल टीवी, इंटरनेट, ब्राडबैंड और टेलिफोन की तारों को हटाने तथा उन्हें भूमिगत करने का कोई प्रस्ताव हैं;	जी नहीं, बिजली के खंभों से केबल टीवी, इंटरनेट, ब्राडबैंड और टेलिफोन की तारों को हटाने तथा उन्हें भूमिगत करने का कोई प्रस्ताव उर्जा विभाग में विचाराधीन नहीं है।
ਬ)	यदि हॉं, तो इस संबंध में उठाए गए कदम; और	बिजली वितरण कम्पनियों ने सूचित किया है कि समय—समय पर खंभों से अवैध केबल हटाई जाती है।
ভ়)	यदि नहीं, तो इसके क्या कारण हैं?	

सूचना सक्ष्म प्राधिकारी से अनुमोदित है।

(आर एस सामरिया) उपिक्तिदेशका (अपिका Govt. of NCT (अपिका Delhi Secretariat, New Delhi

सालाग्ना का

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
(UNAUTHORISED COLONIES CELL)

10TH LEVEL, 'C' WING, DELHI SECRETARIAT,
NEW DELHI-110002

No.F.627//UC/UD/2012/ 1609 - 1617 Dated: 28 - 9 - 2018 CD NO. 021402124

ORDER

Subject: Policy on shifting of HT/LT Lines in Unauthorised Colonies; Cabinet Decision No.2604 dated 31.07.2018, req.

The Council of Ministers, considering the note of Secretary (Power), vide the Cabinet Decision No.2604 dated 31.07.2018, has approved the Policy of shifting of HT/LT lines by extending the scope thereof so as to include the shifting of HT 66KV electricity transmission lines in the existing Policy of 11KV & 33KV HT lines and also that the projects of shifting of HT/LT lines will be considered in all the Unauthorised Colonies. In lines with the Cabinet Decision No.2604 dated 31.07.2018, the order of Urban Development Department dated 28.06.2016 also stands ratified.

Pursuant to the Cabinet Decision No.2604 dated 31.07.2018, the modalities for processing the proposal of shifting of HT/LT lines would, henceforth, be governed as follows:-

- The proposal for shifting of HT (11KV, 33KV &66KV)/LT400V lines in un-authorised colonies will be funded by Urban Development Department under the plan scheme "Provision of Essential Services in Un-authorised Colonies."
- The projects of shifting of HT/LT lines will be considered in all the un-authorised colonies in terms of the Development Guidelines/orders as are applicable and issued from time to time.
- The Hon'ble MLAs will send specific proposal to Power Department. The Power Department will
 obtain technical feasibility report along with the estimates from DISCOM concerned and make
 their recommendations to the UD Department.
- 4. The UD Department will release funds to Power Department for execution of the scheme/Project as per their recommendations.

CD No. - 021402124/

(ANIL KUMAR)

Deputy Secretary (UC)

Dated: 28-9-20 | 8

F.No. 627/UC/UD/2012/

Copy to:-

1. All MLA's

2. Pr. Secretary to Lt. Governor

Department of Power Govt. of NCT of Delhi Delhi Secretariat, New Delhi

- 3. Secretary to Speaker, Delhi Legislative Assembly.
- 4. Pr. Secretary, Power Department
- 5. Pr. Secretary, Finance Department
- 6. Pr. Secretary, Planning Department
- 7. Pr. Secretary to Hon'ble Chief Minister
- 8. Secretaries to All Ministers
- 9. OSD to Chief Secretary

Deputy Secretary (UC)

Govt. of NCT of Delhi Delhi Secretariat, New Delhi